

**SPECIAL BENCH**

**ITEM NO.164**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.01/2014 (TP No.01/ALD/2018)**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>LUCKNOW DIOCEAN TRUST ASSOCIATION TRUST AND ANR. V/S UNION OF INDIA</b>
<b>UNDER SECTION</b>	<b>237 OF COMPANIES ACT 1956</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

NONE : *For the Petitioner*

Sh. Krishna Dev Vyas, Adv. : *For the Respondent Nos.1 to 4*

**ORDER**

- 1.** There is no representation today on behalf of the Petitioner. Ld. Counsel, Sh. Krishna Dev Vyas representing the Respondent Nos.1 to 4 is present through VC.
- 2.** Since, there is no representation today on behalf of the Petitioner, in the interest of justice, the matter is adjourned for further hearing on 5<sup>th</sup> September, 2024 before the Regular Bench.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Manni Sankariah Shanmuga Sundaram)**  
**Member (Judicial)**

**18<sup>th</sup> July, 2024**

*Avaneesh Kumar Singh*  
*(Stenographer)*